## BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

## COMPANY SCHEME PETITION NO 509 OF 2017

IN

## COMPANY SCHEME APPLICATION NO 247 OF 2017

In the matter of the Companies Act, 2013

And

In the matter of Sections 230 to Section 233 and other applicable provisions of Companies Act, 2013

And

In the matter of Composite Scheme of Arrangement among
Reliance Big Broadcasting Private Limited and Big Magic
Limited and Azalia Broadcast Private Limited and Zee
Entertainment Enterprises Limited and their respective
Shareholders and Creditors ("Scheme")

BIG MAGIC LIMITED, a Company )
incorporated under the provisions of )
Companies Act 1956 with Corporate Identity )
No. U74900MH2011PLC216414 having its )
Registered Office at 401, 4th Floor, Infiniti, )
Link Road, Oshiwara, Andheri West, )
Mumbai 400 053. ).....Petitioner Company

## Called for admission

Mr. Hemant Sethi i/b. Hemant Sethi & Co., Advocates for the Petitioner Company

Coram: Ina Malhotra, Member (Judicial)

Date: 23rd June, 2017

- 1. Petition admitted.
- 2. Petition fixed for hearing on 12th July, 2017.
- 3. Learned Counsel for the Petitioner Company submits that in pursuance of Order dated March 15, 2017 passed by this Tribunal in Company Scheme Application No 247 of 2017, the meeting of the Equity Shareholders and the Preference Shareholder of the Petitioner Company was convened and held at 401, 4th Floor, INFINITI, Link Road, Oshiwara, Andheri West, Mumbai 400 053 on Monday, 8th May, 2017 at 11:00 A.M and 11:30 A.M respectively for the purpose of considering and, if thought fit, approving with or without modification(s) the proposed Composite Scheme of Arrangement among Reliance Big Broadcasting Private Limited and Big Magic Limited and Azalia Broadcast Private Limited and Zee Entertainment Enterprises Limited and their respective Shareholders and Creditors. In the said meetings, the Scheme was approved by requisite majority representing three fourth in value and majority in number of the equity shareholders and the sole Preference Shareholder who had cast valid votes on the Resolution by way of Poll at the meeting. The Chairman of the meeting has submitted his report dated 31st May 2017 stating the outcome of the meeting.
- 4. The Counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authority within whose jurisdiction the Applicant Company's assessments are made, the Central Government through Regional Director, Western

Region, Mumbai and Registrar of Companies, Mumbai. No representation is received by the Petitioner Company from any Regulatory Authority. The requisite information called for by the office of Regional Director has already been submitted by the Petitioner Company and no further information has been sought for.

- 5. At least 10 clear days before the date fixed for hearing, Petitioner Company to publish the notice of hearing of the Petition in two local newspapers viz. "Free Press Journal" in English and "Navshakti" in Marathi, both circulated in Mumbai.
- 6. The Petitioner Company to file an affidavit regarding the directions given by the Tribunal pertaining to advertisement of notice of hearing and report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/Ina Malhotra, Member (Judicial)